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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 304/2003  
in  
OA 2874/2002

New Delhi this the 25th day of November, 2003

Hon'ble Smt. Lakshmi Swamiathan, Vice Chairman (J)  
Hon'ble Shri S.A. Singh, Member (A)

1. Shri P.N. Kaul,  
S/O Shri Jai Lal Kaul,  
M-19 B, Met Complex,  
Lodhi Road, New Delhi.
2. Shri Satya Pal Singh Chauhan,  
S/O Late Sh. Sher Singh  
M-49 B, Met Complex, Lodhi Road,  
New Delhi.
3. Shri Mahinder Singh,  
S/O Shri Ram Krishan,  
Z-496, Timarpur, New Delhi.
4. Shri R.K. Dahiya,  
S/O Shri Chotoo Ram,  
348, Sector 7, M.B. Road,  
New Delhi.
5. Shri Pratap Singh,  
S/O Late Shri Karan Singh,  
613/5, Pushpa Vihar, M.B. Road,  
New Delhi.
6. Shri P.P. Lilariya,  
C/O India Meteorological Department,  
Mausam Bhawan, New Delhi.
7. Shri Parshu Ram Prasad,  
S/O Shri Shiodayal Prasad,  
RZ-D-28, Dwarikapuri,  
Vijay Enclave, New Delhi-45
8. Shri Bhagwan Das Ahirwar,  
C/O India Meteorological Department,  
M.C. Bhopal.
9. Shri Rajendra Prasad,  
C/O India Meteorological Department,  
Meteorological Centre, Lucknow (UP).
10. Shri Bhagwan Chand,  
C/O India Meteorological Department,  
Seismology, Dalhousie.
11. Shri Ram Lakhman,  
S/O Late Sh. Ram Narayan,  
1347, Lodhi Road Complex,  
New Delhi.
12. Shri Krishan Kumar,  
S/O Late Sh. Durga Prasad,

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229/ Block B/5, Sector -1,  
Rohini, New Delhi.

13. Shri Mange Ram Yadav,  
C/o India Meteorological Department,  
Mausam Bhawan, New Delhi.
14. Shri Somesh C.Das,  
C/o India Meteorological Department,  
Mausam Bhawan, DDGM(UI) Testing Lab.,  
New Delhi.
15. Shri Jeet Singh,  
S/o Sh.Ratan Chand Pariah  
Village Malan, Post Distt.Kangra,  
Himachal Pradesh

...Petitioners

(By Advocates Shri M.N.Krishnamani, learned  
senior counsel with Shri Soumyajit Panj)

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Union of India through

1. Dr.R.R.Kelkar,  
The Director General of Meteorology,  
India Meteorological Department,  
Govt.of India, Mausam Bhawan, Lodhi Road,  
New Delhi.
2. Shri J.S.Arya,  
The Deputy Director General of Meteorology,  
(Admn. and Stores)  
India Meteorological Department,  
Govt.of India, Mausam Bhawan,  
Lodhi Road, New Delhi.

...Respondents

(By Advocate Shri Rajinder Nischal,  
learned counsel through proxy counsel  
Shri Ashish Nischal )

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Heard Shri M.N.Krishnamani, learned senior counsel  
for the petitioners and Shri Ashish Nischal, learned  
proxy counsel for the respondents.

2. Both the learned counsel submit that in  
pursuance of Tribunal's order dated 28.4.2003 in OA  
2874/2002, the respondents have passed <sup>VS.</sup> Office Order  
dated 24.11.2003, copy placed on record. However,  
learned senior counsel for the petitioners submits that

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consequential benefits regarding payment of arrears have yet not been granted and the order dated 24.11.2003 is also silent in this regard. Learned proxy counsel for the respondents, on instructionns from the Departmental representative, Shri K.C.Sharma, Superintendent has submitted that due arrears will be paid to the petitioners within a period of four weeks.

3. In the facts and circumstances of the case and also noting the above undertaking given by the learned proxy counsel for the respondents (this time limit should be strictly adhered to), We do not consider it proper to continue with the CP 304/2002. In the circumstances, CP 304/2002 is dismissed. Notices to the alleged contemners are discharged, subject to the above observations. File to be consigned to the record room.

  
( S.A. Singh )  
Member (A)

  
( Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

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